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Title: Prof. Sanwar Lal Jat, member representing Ajmer Parliamentary Constituency, signed the Roll of Members and took his seat in the House.

HON. SPEAKER: Secretary-General will now call the names of the Members, who have not taken oath or affirmation.

## RAJASTHAN

Prof. Sanwar Lal Jat (Ajmer) - Oath - Hindi

**11.01 hrs**

### DISCUSSION UNDER RULE 193

#### Price rise

SHRI MALLIKARJUN KHARGE (GULBARGA): Madam, I am sorry that I am interrupting the business.

Madam, as you are aware, yesterday, we gave the notice of an Adjournment Motion under Rule 56. However, unfortunately, it has been rejected. At that time, the hon. Minister of Parliamentary Affairs said that he was not averse to a discussion, if it was taken up in some other form instead of it being taken up under Rule 56. You were also kind enough to indicate that this issue should be taken up for discussion.

I have already written a letter to you yesterday stating that we have given the notice of an Adjournment Motion based on genuine reasons and that it fulfills all the criteria to discuss it under that Motion. However, unfortunately, it has not been given its due prominence.

Therefore, if it cannot be discussed under an Adjournment Motion, then I would request you to kindly consider allowing the discussion in some other form and permit our Deputy Leader, Capt. Amrinder Singh, to initiate the discussion on the issue of price rise. It is a very important issue, and everybody wants that the House of People, the Lok Sabha, should have a debate on this. The entire country is watching to see what the Members of Parliament are going to do on this, how they are going to tackle this issue, and what kind of response the Government is going to give.

Therefore, I would request you to either allow the Adjournment Motion or convert it into some other form, as you may like, but the discussion should be taken up today itself.

माननीय अध्यक्ष : आप जानते हैं कि एडजर्नमेंट मोशन को तो कंवर्ट नहीं किया जा सकता लेकिन आज नियम 193 के अधीन टोपडर को इसी विषय पर चर्चा शुरू होनी है और उस समय जरूर आपकी पार्टी के प्रमुख का प्रमुखत्व से कैसे नाम आ जाए, इस पर मैं जरूर ध्यान दूंगी।

PROF. SAUGATA ROY (DUM DUM): Madam, I have given a notice for the suspension of Question Hour. ...(*Interruptions*)

HON. SPEAKER: There can be no suspension of Question Hour. ऐसे सस्पेंशन होता नहीं है। अब पून काल शुरू करते हैं\* Now, let us take up Question Hour -- Q. No. 21, Shri Nagendra Kumar Pradhan.

...(*Interruptions*)

SHRI ADHIR RANJAN CHOWDHURY (BAHARAMPUR): Madam, I have given you the notice for suspension of Question Hour. Gross injustice is being committed against the people of North East India, that is, Jharkhand, Bihar and the northern parts of Bengal, by denying setting up of AIIMS-like institutions...(*Interruptions*)

HON. SPEAKER: ऐसे जब चाहें, उठकर नहीं बोल सकते। Nothing should go on record.

(*Interruptions*) अ€!\*

HON. SPEAKER: I am sorry, please sit down.

...(*Interruptions*)

माननीय अध्यक्ष : ऐसे कौनसे ऑवर सस्पेंड नहीं होता है। There is no rule. आप बैठ जाइए।

अ€! (व्यवधान)

माननीय अध्यक्ष : आप समझदार हैं। बैठ जाइए।

अ€! (व्यवधान)